

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. I.A. 2496/2022

I.A. 2475/2022

I.A.906/2022

IN

C.P.(IB)-4468(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: Standard Chartered Bank

V/s.

Khubchandani Hospitals Pvt.Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Shyam Kapadia, counsel appearing for the RP in I.A. 2496/2022, Mr. Shreyas Lavekar a/w Palash Moolchandani i/b Argus Partners, counsel appearing for the Resolution Professional in I.A. 906/2022, Mr. Jas Shah (Proxy Counsel on behalf of Advocate Mr. Ryan D'souza), counsel appearing for the petitioner, Mr. Shreyas Lavekar i/b Argus Partners, counsel appearing for the Resolution Professional in I.A. 2475/2022 are present through virtual hearing.

I.A. 2475/2022

The above Interlocutory Application bearing No. 2475/2022 has become **infructuous and stands disposed** since an Interlocutory Application bearing No. 2496/2022 was already filed for approval of Resolution Plan.

I.A. 906/2022

Counsel appearing for the applicant is not ready to argue the matter and requested for an adjournment. List this matter on **03.10.2022** High on board with a direction that if the applicant fails to argue on the next date of hearing the above Interlocutory Application will be dismissed for non-prosecution.

Sd/-

ANURADHA SANJAY BHATIA
Member (Technical)

//SKS//

Sd/-

H. V. SUBBA RAO
Member (Judicial)